

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No. 258/(MAH)/2017


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES: M/s. Tubed Coal Mines Ltd.

SECTION OF THE COMPANIES ACT: 66 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	KALIDAS RAMASWAMI	Partner Mehra & Mehra Company Secretaries	

ORDER

T.C.P. No.258/66/NCLT/MB/MAH/2017

1. The Learned Representative from the side of Petitioner is present.
2. Mentioned for ^{issuance of to creditors etc.} show cause of ~~directions~~ being Petition is in respect of
reduction of Share Capital moved under section 66 of the Companies Act,
2013. Under sub-sec. (2) of Section 66 the Tribunal can give direction to
issue Notice to the concerned Authorities.
3. The Petitioner is accordingly directed to issue notice as prescribed under
sub-section of Section 66, for submission of requisite Report on or before
06.09.2017.
4. Thereafter the matter ^{be} is listed for hearing on **12.09.2017**.

Dated: 18.07.2017

sd/-
M.K. Shrawat
Member (Judicial)